

DASTI NOTICE

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
NEW DELHI**

Telephone No.: 011-2460-8801/8802/8803/8804
Email: rp.ncdrc@gmail.com
Website: www.ncdrc.nic.in

Upphokta Nyay Bhawan
F- Block,
General Pool Office Complex,
INA, NEW DELHI- 110023

DIARY NO.13053/NCDRC/2026-SA

KAMLA KANT & COMPANY LLP

.....Petitioner(s)

Versus

INDRA MOHAN SINGH "HONEY" & ANR..

..... Respondent(s)

TO,

Opposite Party / Respondent Name

**INDRA MOHAN SINGH "HONEY"
ADDRESS:-189, NARMATA AVAS
BAJRANG NAGAR, KOTA,
RAJASTHAN-324001**

(R-1)

Notice

WHEREAS the **DIARY NO-13053/NCDRC/2026-SA** above-mentioned has been filed in the **NCDRC** by the Petitioner(s) above named against the order dated **30-03-2026** in Revision Petition No. 03/2026 of the **RAJASTHAN** State Commission.

AND WHEREAS the Revision Petition came up for admission hearing on 10-06-2026 and the court has directed to issue notice to the Respondent(s). (Copy Enclosed).

Now, Therefore, TAKE FURTHER NOTICE THAT THE matter above-mentioned will be listed for hearing before the **NCDRC** on **22-06-2026** at 10.30 A.M.

TAKE FURTHER NOTICE that in default of your appearance the matter will be heard and determined ex-parte.

Dated New Delhi, on this **10-June-2026**

Abhay Varshney
10-06-26
SECTION OFFICER

**IN THE NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
AT NEW DELHI**

DIARY NO. 13053/NCDRC/2026-SA

Kamla Kant & Company LLP

... Appellant

Versus

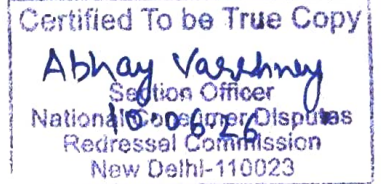
Indra Mohan Singh "Honey" & Anr.

... Respondents

BEFORE:

HON'BLE MR. JUSTICE A.P. SAHI, PRESIDENT

HON'BLE MR. BHARATKUMAR PANDYA, MEMBER



For the Appellant

:

Mr. Varun Singh, Advocate
Mr. Shikher Upadhyay, Advocate
Mr. Utkarsh Sahu, Advocate
Ms. Purna Priya, Advocate

For the Respondents

:

Ms. Chandrama Mitra, Advocate
Mr. Parag K., Advocate
Mr. Tapan Ray, Advocate
Ms. Zara, Advocate for R-2

Dated : 10.06.2026

ORDER

This appeal has been preferred contending that the manner, in which the DCDRC Kota (for short the District Commission) has proceeded to determine the issue of verification of the genuineness of the signatures without deciding the issue of maintainability, and then the revisional order of the SCDRC Rajasthan (for short the State Commission) also proceeding on an erroneous assumption of law in spite of having noticed the provisions of the Consumer Protection Act, 2019 (for short the 2019 Act), Chapter III 'Central Consumer Protection Authority' (CCPA), give rise to substantial questions that can be entertained by this Commission. The very jurisdiction of the District Commission has therefore been questioned contending as to whether the District Commission could have entertained the complaint and whether it could



have proceeded without deciding the issue of maintainability on the ground that the issue of the genuineness of the signatures of the opposite parties is required to be determined first.

It has also been pointed out that the District Commission has passed inconsistent and perverse orders, inasmuch as on the one hand it has observed that it will proceed to decide the question of maintainability after deciding the issue of the genuineness of the signatures as that was prima facie necessary and the application regarding maintainability shall be decided thereafter as per the order dated 26.12.2025 whereas the same District Commission in the same case on 21.05.2026 has passed an order that the application filed by the opposite party under Order VII Rule 11 of the CPC regarding maintainability has already been decided on 26.12.2025. Learned counsel points out that this perversity and inconsistency clearly indicates that the said unlawful process is being adopted by recording such orders only with a view to maintain a complaint which was otherwise not maintainable. The submission is that the avoidance to decide the maintainability is a serious and material irregularity committed by the District Commission which gives rise to a jurisdictional issue and consequently the appeal deserves to be entertained.

Learned counsel then points out that apart from the aforesaid fundamental issues, the High Court of Rajasthan has intervened in SB Civil Writ Petition No. 8078 of 2026 and has passed the following order on 27.05.2026:

"27/05/2026

1. On 22.05.2026, time was granted to the respondents to file their response, and the matter was ordered to be listed today i.e. 27.05.2026.



2. However, neither any response has been filed nor have any preliminary objections been raised by the respondents.
3. In the interest of justice, further time of two weeks' is granted to the respondents to raise preliminary objections as well as to file their response to the writ petition.
4. Looking to the nature of the order passed by the District Consumer Forum, this Court deems it appropriate, for the time being, to stay the operation of the impugned order dated 26.12.2025 to the extent of the directions issued by the District Consumer Forum to obtain the signatures of the petitioner, till the next date of hearing.
5. List this matter on 06.07.2026."

Learned counsel submits that the complainant Mr. Indra Mohan Singh "Honey" is an Advocate and has appeared as a complainant in this matter whereas he has appeared in a similar case at Jodhpur that gave rise to proceedings at the instance of another Advocate Mr. Yogendra Singh Badiyal where also even though subject to the issue of maintainability, the appeal was entertained and a detailed order was passed on 08.04.2026 in Diary No. 7520/NCDRC/2026 where interim orders were also passed. The matter again came up on 22.05.2026 and the next date fixed therein is 22.06.2026. Copies of the said orders have been produced by the learned counsel where also by a strange process orders had been issued that have been taken notice of and interim orders have been passed.

In that case as well, an intervention was made by the High Court of Rajasthan that has been noticed. In the said order, being Writ Petition No. 5850 of 2026, interim orders have been passed.

Learned counsel submits that as noted above in the present matter also the High Court has already intervened, yet curious orders have been passed



both by the District Commission as noted above and even by the State Commission that has failed to exercise its jurisdiction in accordance with law.

It is submitted that the State Commission in para-23 of its order even though has noticed that the matter may be cognizable by the CCPA, yet it has observed that since it is only located at Delhi, the complaint may be maintainable. Learned counsel submits that a very peculiar reasoning has been given which is unsustainable in law but at the same time learned counsel points out that the same Mr. Indra Mohan Singh "Honey" who is the complainant in this case had filed another CC No. 342 of 2024 at the District Commission titled "Indra Mohan Singh Vs. Vimal Pan Masala and others". An application was moved by Mr. Indra Mohan Singh therein stating that the complaint would not be maintainable keeping in view the provisions of Chapter III of the 2019 Act and the matter would be cognizable by the CCPA and he therefore prayed for withdrawal of his complaint before the same District Commission but against a different opposite party, namely, Vimal Pan Masala in a complaint that was designed on similar fashion. A copy of the application praying for withdrawal has been filed on record and the same is extracted hereunder:



उत्प्रेक्ष्य जिला उपभोक्ता विवाद प्रतिरोध आयोग कोटा

1997-98 M. 7. 1. 14

इस मसौदा तिह

नाम

विगत पाठ मसौदा एवं अन्य

प्रथमः एक वास्तु परिवार एल दिहा खरिज किए जाने

मसौदा

प्रथम परिवारी सदर निर्देशन कता है कि -

1. उपरोक्त उपभोग परिवार सामग्रीय आयोग ने विचारधीन है। जिसके आज करीब घंटी नियत है।
2. परिवारी ने सामग्रीय आयोग के समक्ष प्रतिपक्षीयता के विरुद्ध एक परिवार दक्षिणपुत्रा एवं सारथन अधिनो पर सदनादिक रूप से प्रस्तुत किया है। इसने प्रतिपक्षीयता ने उपस्थिति देकर अपना जवाब प्रस्तुत कर दिया है।
3. प्रतिपक्षीयता ने स्वयं उपस्थित होकर ऐसा जहिर किया है कि ऐसा परिवार सामग्रीय आयोग के समक्ष सुनवाई योग्य नहीं है। साथ ही अपना जवाब से जहिर किया है कि प्रतिपक्षीयता अपने प्राण्ड कडे सुनवाई नियंत्रण की प्रयोग रूप से जवाब करते हुए उत्पादन करता है। साथ ही उसका उत्पाद इलायती उत्पाद पर केन्द्रित है गुटला के उत्पादन से इकरा किया है। प्रतिपक्षीयता उपरोक्त उम्मी ने वह भी जहिर किया है कि उनका उत्पाद COIPA की श्रेणी में नहीं आता है।
4. परिवारी प्रतिपक्षीयता के द्वारा दिए गए जवाब पर विश्वास करते हुए उनका उत्पाद इलायती उत्पाद है और गुटला नहीं है। साथ ही इस सम्बन्ध में कीर्तनीय (Central) Consumer Protection Authority के सुनवाई का अधिकार है अपना परिवार सदनादिक रूप से जो सदनादिक की जवना से एजवेड्डा खरिज करवाना चाहता है। इस पर प्रतिपक्षीयता को कोई अपाति नहीं है और समस्त जर्ज परिवार अधिनो के पक्ष अपना जवाब देना चाहते और इस परिवार को लेकर अधिनो ने जो भी प्रस्ताव एक दूसरे के विरुद्ध किसी भी तरह की कोई प्रस्ताव अद्यतनी नहीं करे।



5 प्रतिपक्षीयण द्वारा विशेषज्ञ की उपस्थिति में परिवारी को उनके उत्पाद की क्वालिटी से अवगत करवा दिया गया है। इससे परिवारी पूर्ण रूप से संतुष्ट है। इसलिए परिवारी लोक न्यायालय की भावना से अपने इस परिवार को एजिड्डा खारिज करवा रहा है। और प्रतिपक्षीयण के विरुद्ध कोई कार्यवाही माननीय आयोग से नहीं चाहता है। इस पर प्रतिपक्षीयण को कोई आपत्ति नहीं है।

6 परिवारी अपना यह आवेदन भी सद्भाविक रूप से प्रस्तुत रहे रहा है :

7 माननीय आयोग की अन्य खेरी पर मौखिक रूप से निवेदन किया जा सकेगा।

अतः माननीय आयोग के समक्ष प्रार्थना पत्र प्रस्तुत कर सादर निवेदन है कि परिवारी द्वारा प्रस्तुत उपरोक्त उन्वान का परिवार लोक न्यायालय की भावना से एजिड्डा खारिज किए जाने की कृपा करें, उक्त परिवार दोनों पक्ष अपना अपना वहन करेंगे।

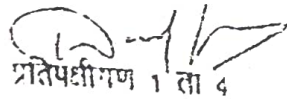
कोटा दिनांक

23/5/25

परिवारी

इन्द्रमोहन सिंह इनी पुत्र श्री त्रिलोचन सिंह
निवासी बजरंग नगर कोटा

परिवार वापस लिए जाने में कोई आपत्ति नहीं है।


प्रतिपक्षीयण 1 ता 4

जद अधिवक्ता

Learned counsel has pointed out that orders were passed on 23.05.2025 permitting the said withdrawal and the same is extracted hereunder:



229
23/5/2025

प्रमाणित प्रतिलिपि

दिनांक 23/05/2025

प्रकरण संख्या - 242/2024

उपवाला - इन्द्रमोहन सिंह हनी/दिगल पाल मराठा व उना

दिनांक - 23.05.2025

संख्या	242/2024
अहवाल	इन्द्रमोहन सिंह हनी/दिगल पाल मराठा व उना
दिनांक	23.05.2025

महोदय कोर्ट के पास
दस्तावेज दाखिल
दिनांक 23/5/2025

प्रकरण संख्या - 242/2024

उपवाला - इन्द्रमोहन सिंह हनी/दिगल पाल मराठा व उना

दिनांक - 23.05.2025

महोदय कोर्ट के पास उपस्थित। परिवादी भी स्वयं उपस्थित। परिवादी की ओर से प्रार्थना-पत्र परिवार एज चिफ़ खारिज किए जाने पर परिवार आग नहीं चलाना चाहिए।

अतः परिवार अंतर्गत धारा 29 उपन्यास सख्तम प्रतिनिधन 2019 परिवादी हवा आगे नहीं चलाने के फलस्वरूप खारिज किया जाता है।

पत्रावली फौजदर हुनर होकर बाद तकमिल दाखिल परतर है।

Sonam Singh
Advocate
महाराष्ट्र
मुंबई

[Signature]
अध्यक्ष
23/5/2025

तदनुषंग
जिला उपायुक्त रिट और प्रतिरोध आयोग
कोर्ट

अध्यक्ष
जिला उपायुक्त रिट और प्रतिरोध आयोग
कोर्ट

Learned counsel submits that in spite of this, the same District Commission has entertained the complaint giving rise to the present controversy and has been filed by the very same complainant. Learned



counsel submits that Mr. Indra Mohan Singh "Honey" is indulging in an abuse of process of court and then once again learned counsel has urged that Mr. Yogendra Singh Badiyal, the other colleague of the present complainant, had filed a complaint against M/s J.B. Industries at Jodhpur where orders were challenged in an appeal being Appeal No.233 of 2025. In the said appeal also, an application was moved that the complaint be permitted to be withdrawn and this controversy regarding the withdrawal was entertained by the State Commission and orders were passed on 13.08.2025 directing for hearing of the same and after having considered the submissions raised came to the conclusion that the complainant himself had withdrawn the complaint and accordingly the appeal was also permitted to be withdrawn and the matter was closed.

Learned counsel submits that as a matter of fact the complainant Indra Mohan Singh "Honey" and his colleague Mr. Yogendra Singh Badiyal are involved in such similar matters, thereby converting the consumer courts into an instrument of harassment and as such this matter also requires interference.

Learned counsel has also urged that the District Commission has virtually converted itself into a civil-cum-criminal court in proceeding to exercise its authority of examining the genuineness of signatures which is impermissible and it is for this reason that the High Court of Rajasthan has intervened and passed the interim order 27.05.2026.

We may point out that the question of maintainability has been taken notice of by us in Diary No. 7520/NCDRC/2026 and therefore it would be



appropriate that the present matter is also connected with and heard along Diary No. 7520/NCDRC/2026 that has been listed for 22.06.2026.

In view of what has been urged and noticed by us hereinabove as also the orders passed by the High Court of Rajasthan, it would be appropriate to issue notice to the respondent no.1/complainant calling upon him to answer this appeal. Learned counsel for the respondent no.2 has taken notice and is present online. The respondents may file their response by the next date fixed.

It will be open to the appellant company to take steps for serving the respondent no.1/complainant also personally outside court.

It is informed that the matter is listed before the District Commission tomorrow, i.e. 11.06.2026. Let a copy of this order be placed on the records of the proceedings before the District Commission.

Subject to any further orders being passed, further proceedings before the District Commission in CC No. 252 of 2025 shall remain stayed.

List this appeal along with Diary No. 7520/NCDRC/2026 on 22.06.2026.

Sd/-

(A.P. SAHI, J.)
PRESIDENT

Sd/-

(BHARATKUMAR PANDYA)
MEMBER

Mukesh(Brahm)/VM/Court-1/1(A)

